

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/797(MB)2023

IN THE MATTER OF

Union Bank of India

... Petitioner

Vs

Nandan Buildcon Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Smriti Shahani (PH)

For the Respondent: Adv. Avinash R. Khanolkar (PH)

ORDER

CP(IB)/797(MB)/2023 – Learned counsel for the respondent/corporate debtor has said that a revised offer of Rs.63.50 lakh has been extended for consideration by the petitioner. The counsel for the petitioner bank states that they are considering the offer having been extended by the corporate debtor. In view of the request made adjourned to **25.07.2024**. No further adjournment shall be granted.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/